

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**R.A No. 180/00007/2018 in O.ANo. 1053/2016**

Thursday, this the 11<sup>th</sup> day of July, 2019.

**CORAM:**

**HON'BLE Dr. K.B. SURESH, JUDICIAL MEMBER**

1. Principal Controller of Defence Accounts (Pension),  
Draupadi Ghat, Allahabad, UP - 211 014.
2. Deputy Controller of Defence Accounts (Pension),  
Draupadi Ghat, Allahabad, UP – 211 014.
3. Director Pension Policy,  
Government of India, Ministry of Defence,  
Department of Ex-Servicemen Welfare,  
New Delhi – 110 011.
4. Director General NCC,  
West Block, R.K. Puram, New Delhi – 110 066.
5. Union of India represented by Secretary to  
Ministry of Defence, South Block,  
New Delhi – 110 011. - Applicants

[By Advocate Mr. Sinu G. Nath, ACGSC]

**Versus**

1. Lt. Col. Pradeepan K. (Rtd.),  
NCC/PC/12406, Mayooram,  
Temple Road, Medical College (P.O),  
Thiruvananthapuram – 695 011.
2. Chief Manager,  
Centralised Pension Processing Centre,  
State Bank of Travancore, Chembikalam Building,  
3<sup>rd</sup> Floor, Vazhuthacad, Thycad P.O,  
Thiruvananthapuram – 695 014.
3. The Assistant General Manager,  
State Bank of Travancore,  
Medical College Branch,  
Thiruvananthapuram – 695 011. - Respondents

[By Advocate : Mr. Shaji Thomas]

The Review Application having been heard on 11.07.2019, the Tribunal on the same day delivered the following:

**O R D E R**

**Per: Dr. K.B.Suresh, Judicial Member**

This Review Application is filed by the respondents in the OA to review the order dated 22.08.2017 in OA 1053/2016.

2. Heard the learned counsel on both sides.

3. Delay in filing the Review Application is condoned.

4. The main objection of the respondents is that by the time the matter was taken up, they did not have an opportunity to file a reply. Therefore, I have queried as to what their reply is, i.e., factual exposition of the matrix. They have nothing more to add, which will have worthwhile effect of defeating the effect of *Whitewasher* judgement of the Hon'ble Apex Court. But as the Hon'ble Apex Court have decided the matter in one way, all authorities must necessarily move in consonance with it, and there is no other way. Therefore, R.A is not maintainable as the matter concerned has already been discussed and decided by the Hon'ble Apex Court.

5. R.A is dismissed. No order as to costs.

(Dated, 11<sup>th</sup> July, 2019.)

**(Dr. K.B. SURESH)  
JUDICIAL MEMBER**

Review Applicant's Annexures

Annexure RA-1 - True copy of the final order dated 22.08.2017 in O.A No. 1053/2016

Annexure RA-2 - True copy of the order dated 17.05.2016 in O.A No. 418/2014

Annexures of Respondents

NIL

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